

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

1) C.C.P No.285/98

in

O.A.No.2873/97

New Delhi: this the 24th day of August, 1999.

HON'BLE MR.S.R.ADIGE, VICE CHAIRMAN (A).

HON'BLE MR.KULDIP SINGH, MEMBER (J)

Shri Naeem Ullah Khan,
S/o Shri Khali Ullah Khan,
R/o 951, Telibara,
Moh.Kishan Ganj,
Sadar Bazar,
Delhi

..... Applicant.

2) C.C.P.No.287/98

IN

O.A.No.215/98

Bhagavati Prasad Sharma,
C-6/35, Yamuna Vihar,
Delhi -53

..... Applicant.

3) C.C.P.No.288/98

IN

O.A.No.191/98

Iftikhar-uz-Zaman,
S/o Mr. Ziaur Rahman,
R/o F-21, Haji Colony,
Jamia Naga Okhla,
New Delhi - 110025

..... Applicant.

4) C.C.P.No.296/98

IN

O.A.No.391/97

Smt. Vijay Laxmi,
W/o Shrikant Sharma,
R/o X-2485, Gali No.8,
Raghuvir Pura-II, Gandhi Nagar,
Delhi

..... Applicant.

5) C.C.P.No.297/98

IN

O.A.No.838/97

Komal Verma,

D/O Late Shri Suresh Chandra Verma,

R/o 1175, Gali Dharamshala Wali,

Mohalla Imli Kucha Pati Ram,

Delhi.

..... Applicant.

Versus

1. Shri P.G.Mankad,
Secretary,

Ministry of Information & Broadcasting,

Shastri Bhawan,

New Delhi.

2. Dr. O.P.Kejriwal,
Director General,

All India Radio,

Parliament Street,

New Delhi

..... Respondents.

For Applicant: Shri S.Y.Khan.

For Respondents: ^{MYs} Shri P.K.Gupta.

ORDER

HON'BLE MR.S.R.ADIGE, VICE CHAIRMAN (A).

These Qs are being disposed of by this common order.

2. Heard both sides.

3. By the CAT P.B. order dated 6.7.98 in O.A.No.2873/97 and connected QAs, wherein applicants (who were engaged as Transmission Executives/Production Assistants on casual basis usually for 10 days in a month) had sought regularisation, those QAs were allowed; the impugned letter/order dated 10.1.97 informing them that they had not been found eligible for regularisation under the Scheme approved by the Tribunal was quashed; and respondents were directed to consider the cases of all these applicants for regularisation, ^{on} the assumption that they had been engaged for more than 72 days in a calendar year in

AIR.

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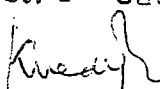
4. Pursuant to that order dated 6.7.98 respondents, after considering applicants' case for regularisation have issued impugned O.M. dated 5.2.99 whereby applicants have been appointed as T.Es (General & Production) subject to certain conditions. One of the conditions is that their appointment will be subject to the outcome of O.A.No.1582/98 and till the outcome is known, the appointment will be adhoc. Applicants' right to be appointed as T.E (G & P) shall however remain undisturbed.

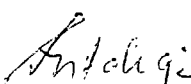
5. It has been pointed out by respondents that as per relevant recruitment rules, there is no provision for direct recruitment of T.Es (G & P) against which applicants could be considered for regularisation. The feeder cadre for the post of T.E. (G & P) is senior grade G.As etc. The G.As in Doordarshan have filed O.A.No.1582/98 by V.K.Jain & Ors. in which they have contended that they are eligible for promotion as T.Es (G & P) and the Tribunal has passed interim order dated 2.12.98 (Annexure-A-V) in that O.A directing maintenance of the status quo.

6. In the facts and circumstances noticed above, it cannot be said that the impugned orders dated 5.2.99 constitutes deliberate and wilful disobedience of the Tribunal's order dated 6.7.98 to warrant initiating contempt proceedings against respondents.

7. The C.Ps are dismissed and notices to alleged contemnors are discharged.

8. Let copies of this order be kept on each of the C.Ps' case record.


(KULDIP SINGH)
MEMBER(J)..


(S. R. ADIGE)
VICE CHAIRMAN (A).